# Central Administrative Tribunal Principal Bench, New Delhi.

# CP-570/2015 in OA-3149/2014

### New Delhi this the 22nd day of January, 2016.

# Hon'ble Sh. V. Ajay Kumar, Member (J) Hon'ble Mr. Shekhar Agarwal, Member (A)

 G. Kannan, Cameraman Grade-II, Aged about 48 years, S/o G.Govindarajulu, R/o Q-10/12-A, first floor, Srinivaspuri, New Delhi – 110049.

 S. Jaishankar, Cameraman Grade-II, Aged about 41 years, S/o Singaravelu, 16H, Tholkapiar St, Pammal, Chennai – 600075.

 Pavan Goel, Cameraman Grade-II, Aged about 43 years, S/o Sh. T.C. Goel, R/o Doordarshan Colony, Krishnavihar, Gujrowali, Raipur, Dehradun-248008.

 Vijay Kumar v. Desai, Cameraman Grade-II, Aged about 40 years, S/o Sh. Vasant Annasaheb, R/o 26<sup>th</sup> Main, BTM Layout, 2<sup>nd</sup> Stage, 1<sup>st</sup> Phase, Bangalore-560076.

... Petitioners

(By Advocate : Sh. M.K. Bhardwaj)

Versus

UOI & Ors. Through1. Sh. Bimal Julka,Secretary,Ministry of Information & Broadcasting,Shastri Bhawan, New Delhi.

 Sh. Jawahar Sircar, CEO, Prasar Bharti, PTI Building, Sansad Bhawan, New Delhi.

3. Sh. C. Lalrosanga,

Director General, Doordarshan, Mandi House, New Delhi.

Sh. Sanjay Kothari,
Secretary, Ministry of Personnel, Public Grievances
Pensions (Deptt. Of Personnel & Training)
Govt. of India,
North Block, New Delhi
... Respondents

(By Advocate: Mr. Sameer Agrawal and Mr. Ajit Sharma)

### **ORDER (ORAL)**

#### Mr. V. Ajay Kumar, Member (J)

Heard both sides.

- 2. This CP is filed regarding violation of the Order of this Tribunal dated 08.09.2014 in OA No. 3149/2014 wherein this Tribunal directed the respondents as under:
  - "4. In view of the aforesaid submissions of the learned counsel for applicants, we dispose of this OA at the admission stage itself with a direction to the respondents to consider their cases in the light of the aforesaid order. If their cases are covered by the aforesaid order, they may also be extended the same benefits. The aforesaid directions shall be complied with, within a period of two months from the date of receipt of a certified copy of this order under intimation to the applicant.
    - 5. For the sake of convenience of the Respondents, Registry is also directed to send a copy of this OA to them."
- 3. The respondents while submitting that they have fully complied with the Order of this Tribunal also produced a speaking Order dated 16.12.2015 to this effect.

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4. In the circumstances, the CP is closed. Notices are discharged. However, the petitioner is at liberty to question the Order now passed by the respondents if he is still having any grievance against the same, in accordance with law. No costs.

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(Shekhar Agarwal) Member (A) (V. Ajay Kumar) Member (J)

/ns/